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(2018) 05 CHH CK 0158

Chhattisgarh High Court

Case No: Writ Petition (S) No. 3738 Of 2018

Vs

Vishnu Narayan Nath Singh Rathore

APPELLANT

....

RESPONDENT

State Of Chhattisgarh And Ors **Date of Decision:** May 17, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Vivek Kumar Agrawal, Sunita Jain

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

- 1. The challenge in the present Writ Petition is to the order which was passed as early as on 28/03/2017 i.e. more than 14 months ago.
- 2. Perusal of record would show that, the petitioner against the said order has not preferred any representation/objection before any of the higher
- authorities and have now straight away after about 14 months time filed the present Writ Petition.
- 3. Thus, this Court is not inclined to entertain the present Writ Petition on the said ground alone.
- 4. However, the petitioner would be at liberty to file a representation/objection against the said order before the higher authorities in the department
- and on such representation being made, the authorities concerned shall consider the same and pass a reasoned order dealing with all the grievances

which the petitioner would be raising in his representation/objection.

5. The Writ Petition accordingly stands disposed off.